

Free Education in Delhi

*3640. { Shri Pangarkar:
Shri Ram Garib

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 1246 on the 2nd December, 1960 and state:

(a) whether a decision has since been taken by Government to impart free education to students of Government schools in Delhi and New Delhi upto the Middle standard; and

(b) if not, when the decision is likely to be taken and implemented?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) Does not arise.

Sports in Himachal Pradesh

3641. Shri Pangarkar: Will the Minister of Education be pleased to state:

(a) whether any amount of grant has been given to Himachal Pradesh for raising the standard of sports during the Second Five Year Plan period; and

(b) if so, the amount thereof?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) Apart from the grants to the extent of Rs. 4,500, the Administration was authorised to incur the following expenditure:

(i) Rs. 30,000 for grants to Sports Associations.

(ii) Rs. 38,000 for acquisition of play-fields by educational institutions.

(iii) Rs. 2,000 for purchase of sports equipment by educational institutions.

(iv) Rs. 6,000 for popularization of sports and games in rural areas.

Company Law Cases

3642. { Shri Pangarkar:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state the number of company law cases dealt with by the anti-fraud squad during November, 1960 to March, 1961?

The Minister of State in the Ministry of Home Affairs (Shri Datar): Thirteen cases including three registered between November, 1960 and March, 1961 were dealt with during this period.

Pardons and Remissions

3643. { Shri Pangarkar:
Shri Bibhuti Mishra:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state the number of (i) murder cases and (ii) other cases in which pardons or remissions have been granted by the Central Government or the President during the period from November, 1960 to March, 1961?

The Minister of State in the Ministry of Home Affairs (Shri Datar): Death sentence was commuted to imprisonment for life in the case of fourteen prisoners but in no case was remission of punishment granted during the period from 1st November, 1960 to 31st March, 1961.

Visas

3644. { Shri Pangarkar:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state:

(a) the number of foreigners to whom visas to visit India were issued during the fourth quarter of the year 1960; and

(b) the names of the countries to which these persons belong?

The Minister of State in Ministry of Home Affairs (Shri Datar): (a) and (b). A statement giving the information received so far, is laid on the Table of the House. [See Appendix V, annexure No. 94].

Purchase of Properties by Foreigners in Maharashtra

3645. Shri Pangarkar: Will the Minister of Home Affairs be pleased to state:

(a) the number of properties purchased by foreigners in the Maharashtra during the the years 1959 and 1960 and the value thereof; and

(b) whether these foreigners have obtained Indian citizenship rights?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

Amenities to Scavengers

3646. Shri Pangarkar: Will the Minister of Home Affairs be pleased to state:

(a) whether any assistance has been given to Maharashtra during 1960-61 so far for providing amenities to the Municipal Scavengers; and

(b) if so, the amount thereof?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) No, Sir.

(b) Does not arise.

Retrenched Employees in Orissa State

3647. Shri Kumbhar: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that some employees of the former Coalition Ministry of Orissa State were retrenched after the dissolution of the said Ministry;

(b) if so, what steps are being taken by Government to absorb those employees in any department of that State and Central Government; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). No employees have been retrenched. Some employees who became surplus to the requirements of the State Government consequent upon the dissolution of the Ministry in Orissa, have been served with one month's notice for termination of their services. All possible steps are being taken to absorb such employees in other departments of the Government of Orissa even within the period of notice. New vacancies in Orissa are proposed to be filled up only from amongst such employees.

Requirement of Motor Spirit Etc.

3648. Shri D. C. Sharma: Will the Minister of Steel, Mines and Fuel be pleased to state what is the estimated yearly requirement of motor spirit, diesel oil, kerosene oil, and lubricating oil in the three States of West Bengal, Andhra Pradesh and Kerala?

The Minister of Mines and Oil (Shri K. D. Malaviya): State-wise consumption statistics are not mentioned for petroleum products nor are forward estimates prepared on that basis; but the areas followed are commonly known as main port supply-areas. Supplies to all the depots situated in West Bengal, Andhra Pradesh and Kerala are at present made from the ports of Calcutta, Madras, Visakhapatnam, Bombay and Cochin. The total consumption in those depots during 1959 in respect of light distillates (mainly Motor Spirit) and the middle distillates (mainly Kerosenes and Diesels) was of the order of 0.19 and 0.78 million metric tons respectively. Supply area-wise break-up for lubricating oil is not readily available.

Playgrounds for Schools and Colleges in Punjab

3649. Shri D. C. Sharma: Will the Minister of Education be pleased to state:

(a) whether any amount has been sanctioned by the Central Government to Punjab for providing playgrounds in schools and colleges during 1960-61; and